

FIR No. 0002/2020
PS Pandav Nagar
14.07.2020

Proceedings conducted through video conferencing.

**This is an application for release of mobile phone
Redmi Note 7 Pro on superdari to applicant/ registered owner.**

Present: Ld. APP for the State.
Counsel for applicant.
Heard. Perused.

Reply to aforesaid application has been received from IO wherein it has been stated by the IO that aforesaid mobile phone is no more required by him for further investigation and he has no objection in case aforesaid mobile phone is released to its rightful owner.

In view of the submissions made in the aforesaid application as well reply received from IO and in view of the guidelines laid down by Hon'ble High Court of Delhi in case titled "Manjeet Singh Vs State", let aforesaid mobile phone be released to applicant/ rightful owner after preparing detailed panchnama of same, taking photographs of same and taking security bond to secure value of aforesaid mobile phone. IO shall get the photographs as well as panchnama of the aforesaid mobile phone attested and counter signed by the complainant as well as accused. Nothing in the present order shall be considered to be any bar on the rightful owner of aforesaid mobile phone as to the usage or sale of the aforesaid mobile phone in any manner whatsoever. Application for release of aforesaid mobile phone is accordingly disposed off.

Copy of this order be given dasti to applicant/rightful owner for necessary compliance.

(Harun Pratap)

**Duty MM/East/Karkardooma Courts
Delhi/14.07.2020**

Released.

IN THE COURT OF LD. C.M.M. / DUTY MM (EAST) KKD
COURT, DELHI.

IN THE MATTER OF:-

13-07-2020 STATE

Vs.

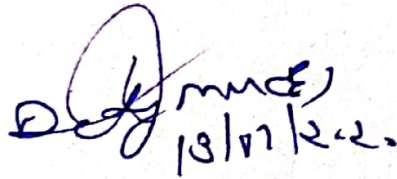
MOBILE PHONE REDMI NOTE 7 PRO

Report be called for 30
for 14-07-2020.

F.I.R. No.-0002/2020

U/S-379/356/34 I.P.C

P.S.- PANDAV NAGAR


13/07/2020

APPLICATION ON BEHALF OF VIRAT RAJBHAR. S/O-
ANIRUDH R/o EXTR 30/495, TRILOKPURI S.C. , EAST
DELHI-110091 FOR REALISING THE MOBILE PHONE
REDMI NOTE 7 PRO ON SUPARDARI RECOVERED BY
POLICE OFFICIALS P.S. PANDAV NAGAR.

MOST RESPECTFULLY SHOWETH :-

1. That the above said matter is pending adjudication before this Hon'ble Court.
2. That the above mention article of the applicant had been theft in concern F.I.R which has been recovered by the concern police officials.